Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the Government is aware that majority of e-waste is recycled in the country by the informal sector, if so, the steps undertaken by the Government to ensure the safety of e-waste workers; and

(b) whether the Government has invested in developing product design that is not hazardous, if so, the details thereof, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

(a) and (b): The Government has taken a number of steps to formalise the e-waste recycling sector of the country. The E-Waste (Management) Rules, 2016 provide for compulsory registration of the recycling units and Central Pollution Control Board (CPCB) has issued guidelines/Standard Operating Procedures (SoPs) for processing of e-waste. The CPCB and State Pollution Control Boards (SPCBs) have been monitoring the units and necessary steps have been taken to mainstream and modernise the recycling industry with the help of Ministry of Electronics and Information Technology.

The E-Waste (Management) Rules, 2016 also provide for recognition and registration, skill development, monitoring and ensuring safety and health, of workers involved in dismantling and recycling of e-waste.

Under the E-Waste Management Rules, provision for reduction of hazardous substances in manufacturing of Electrical and Electronic Equipment (EEE) has been provided. It mandates that every producer of EEE and their components shall ensure that their products do not contain lead, mercury and other hazardous substances beyond the maximum prescribed concentration.